

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Friday, the 13th day of August 2021

CrI.M.P. No.2530/2021
CNR No.TNDG01-003793-2021

1. Kandhasamy, 74/2021 S/o. Palanisamy
 2. Keppammal, 61/2021 W/o. Kandhasamy
 3. Murugesan, 48/2021 S/o. Kandhasamy
 4. Surya, 24/2021 S/o. Murugesan
 5. Yogesh, 19/2021 S/o. Nagaraj .. Petitioners/A1 to A3, A5 and A6
- /vs/

State through
Inspector of Police, Vadamadurai PS. .. Respondent/Complainant
Cr. No.671/2021

This bail petition is coming on this day for hearing before me in the presence of Thiru.P.Karthikeyan, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed U/s.438 of Cr.P.C., The petitioners/A1, A2, A3, A5 and A6 pray to grant them anticipatory bail for the offences punishable U/S.147, 294(b), 323, 506(i) IPC in Cr.No.671/2021 of respondent police. The occurrence took place on 27.06.2021.

The learned counsel for the petitioners/A1, A2, A3, A5 and A6 would contend that the petitioners and the defacto complainant are close relatives, that the defacto complainant is the son -in- law of A1 and A2, that there existed money dispute between the parties, due to that enmity, this false case has been foisted against these petitioners, that the injured was discharged from the hospital, that the petitioners are law abiding citizens and they are ready to abide any condition imposed by the Hon'ble Court, that no previous case is pending, that the petitioners hereby undertakes that they will not abscond and will not tamper any witness and that the petitioners apprehend for arrest and he prays for anticipatory bail.

The learned Public Prosecutor has vehemently objected for anticipatory bail by stating that on 27.06.2021 at about 2.00 p.m., accused unlawfully assembled, abused the defacto complainant in filthy language, attacked him with wooden logs and threatened him with dire consequences, hence the case. However, he has conceded that injured were discharged from the hospital and no previous case is pending against the accused.

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Online submissions of either side heard. Records perused. Considering the facts that injured has already been discharged from the hospital and no previous case is pending against the accused as stated by the learned Public Prosecutor, that except the offence u/s.506(i) IPC. other offences are bailable in nature and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioners/A1, A2, A3, A5 and A6 with condition. Anticipatory Bail is granted to the petitioners/A1, A2, A3, A5 and A6 on strict compliance of the following conditions.

1. The petitioners/A1, A2, A3 A5 and A6 shall in the event of arrest by the respondent police or their surrender before the learned Additional District Munsif -cum- Judicial Magistrate, Vedesandur within 15 days from the date of this order, be released on bail on executing their own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Additional District Munsif -cum- Judicial Magistrate, Vedesandur.
2. The petitioners/A1, A2, A3, A5 and A6 is directed to appear and sign before the respondent police station daily at 10.00 a.m. for the continuous period of 30 days.
3. The petitioners/A1, A2, A3, A5 and A6 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
4. The petitioner/A1, A2, A3, A5 and A6 shall make themselves available for interrogation by the police officer as and when required.
5. The petitioners/A1, A2, A3, A5 and A6 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioners/A1, A2, A3, A5 and A6 shall not abscond either during investigation or trial.
7. The petitioners/A1, A2, A3, A5 and A6 shall not leave the town without prior permission of the court.

Pronounced by me, this the 13th day of August 2021.

**Principal Sessions Judge,
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,
[" https://districts.ecourts.gov.in/case status/case number"](https://districts.ecourts.gov.in/case status/case number)

Copy to

The Additional District Munsif-Cum-Judicial Magistrate, Vedesandur
The Public Prosecutor, Dindigul.

The Inspector of Police, Vadamadurai PS.,

To ensure social distancing, they are requested to
download the order from the official web site link.

Thiru.P.Karthikeyan, Advocate
for the petitioners.